

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3274  
ANSWERED ON:13.12.2012  
MONITORING OF IAY  
Lal Shri Kirodi

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details in regard to investment formula between the Union and the State Governments under the Indira Awas Yojana along with the details of such investments made during the last three years and the current year, State-wise;
- (b) the monitoring mechanism in place including the committee constituted at district level and their role in the allocation of such dwelling units;
- (c) whether public representatives have been included in the said Committee;
- (d) if so, the details thereof in regard to the role assigned to them in these committees:and
- (e) if not the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a): As per Guidelines of Indira Awaas Yojana (IAY), funding under the scheme is shared by the Centre and the States in the ratio of 75:25. In the case of North Eastern States including Sikkim, the funding between the Centre and the North Eastern States is being shared in the ratio of 90:10. Further, in case of Union territories, full funding is made by the Central Government. A statement showing the State-wise Central funds released and the due State Matching Share for the last three years and the current year is given at Annexure.

(b)to(e): The Ministry of Rural Development has a comprehensive system of monitoring its schemes. Monitoring tools include receipt of online Monthly Progress Reports, Utilization Certificates and Audit Reports, Quarterly and Monthly reviews with State representatives, Scheme of Area Officers and National Level Monitors (NLMs) for field inspections and review by Vigilance and Monitoring Committee (V&MCs) at State and District level. Management Information System (MIS) AWAASsoft has been launched to impart total transparency in the programme. The MIS is accessible not only to all the stake holders including beneficiaries but also citizens at large. One of the Members of Parliament (Lok Sabha) representing the district is nominated by the Ministry as Chairman of the District Level Vigilance & Monitoring Committee. Other members of Parliament (Lok Sabha) representing areas of that district, if any are made Co-chairman of that Committee. One of the Members of Parliament (Rajya Sabha) is also nominated as Co-Chairman of that Committee. The role of Monitoring and Vigilance Committees is for monitoring of the schemes.